

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

STARRED QUESTION NO:406
ANSWERED ON:08.12.2010
VIOLATION OF COASTAL ZONE NOTIFICATION
Nahata Smt. P. Jaya Prada

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether land has been allotted to any Cooperative Group Housing Society and construction undertaken thereon in the Coastal Regulation Zone (CRZ) including Wadala in Maharashtra;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government proposes to undertake an enquiry into the matter and if so, the details thereof;
- (d) if not the reasons therefor; and
- (e) the action taken/proposed to be taken against the persons found guilty for violation of CRZ rules?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH):

(a) to (e): A statement is laid on the Table of the House.

Statement referred to in parts (a) to (e) of Lok Sabha Starred Question No. 406 on "Violation of Coastal Zone Notification" raised by SHRIMATI JAYA PRADA, to be answered on 08.12.2010.

(a) & (b) The Coastal Regulation Zone (CRZ) Notification, 1991 and its amendments were issued for conservation and protection of the coastal areas by regulating activities in the coastal stretches. The coastal stretches have been classified into four categories namely; CRZ-I, CRZ-II, CRZ-III and CRZ-IV based on the ecological sensitivity, the extent of development and covering the Islands. Under CRZ Notification, 1991, the housing projects including those required for the Group Housing Societies can be undertaken in CRZ-II areas after obtaining prior clearances under the provisions of this Notification. These construction activities are permissible on the landward side of existing and proposed roads, as in the approved Coastal Zone Management Plans/existing authorized structures and are subject to the existing local Town and Country Planning Regulations including the norms for Floor Space Index (FSI)/Floor Area Ratio (FAR).

(c) & (d) Recently, a Show Cause Notice was issued under Section 5 of the Environment (Protection) Act, 1986 for violation of the provisions of CRZ Notification, 1991 to M/s Adarsh Cooperative Housing Society, Colaba, Mumbai on 12th November, 2010. No violation of the provisions of CRZ Notification, 1991 for construction of housing societies in Wadala area has been reported by the Maharashtra State Coastal Zone Management Authority.

(e) Legal action is taken against the project promoters for violating the provisions of Environmental regulations, including CRZ Notification, 1991, under the provisions of the Environment (Protection) Act, 1986.